IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 104 OF 2025

Between:

Sri Bhusarapu Seshu Babu, S/o Bhusarapu Venkat Reddy, aged about 47 years, R/o. H.No. 31-21-141/3, 3rd Phase, KPHB Colony Kukatpally, Hyderabad -500072.

...Applicant

AND

Sri P.Srinivasa Rao, S/o P.Govinda Rao, aged about 57 years, Occ Business, R/o H.No 10-3-129, Fathenagar, Hyderabad-500018. O/o. Sai Srikar Industries Sy No 31/AAC, Alinagar, Chitlapotharam Village, Jinnaram Mandal, Sangareddy District.

...Respondent

Arbitration Application under Section 11(5 & 6) of the Arbitration Application & Conciliation Act, 1996 to appoint an Arbitrator in the interest of justice for resolving the disputes between the Applicant and the Respondent arising out of the Partnership deed dated 06.02.2013 which is reconstituted on 16.06.2014.

I.A. NO: 1 OF 2025

Petition under Order 5 Rule 20 of C.P.C. praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit me to serve notice on the respondent by way of substitute service by publishing the notice of respondent in any local newspaper of Gaddappthram village Jinnaram Mandal Sanga Reddy Sistrict Telangana.

Counsel for the Applicant : Ms. G Sindhu

Counsel for the Respondent : --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.104 of 2025

DATED: 10.04.2026

Between:

Sri Bhusarapu Seshu Babu

... Applicant

AND

Sri P. Srinivasa Rao

... Respondent

ORDER:

Heard Ms. G. Sindhu, learned counsel for the applicant

2. By order dated 13.03.2026, this Court proposed to appoint Sri T. Muralidhar, retired District Judge, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 13.03.2026 is extracted hereunder for easy reference:

> "Mr. J.V.Srinesh, learned counsel represents Ms. G.Sindhu, learned counsel for the applicant.
>
> The proposed Arbitrator- Ms. K.Aruna Kumari, retired District Judge, has expressed her inability in her response letter dated 10.03.2026, to take up the responsibilities on account of her ill health.
>
> Therefore, I hereby propose to appoint Mr. T.Muralidhar, retired District Judge (presently residing at Flat No.306, H.No.13-10-95, Vaishnavi Dwivedi Apartments, near Shiva Ganga Theatre, Gaddiannaram, Hyderabad

– 500060; Mobile No.9848545970) as an independent Arbitrator to adjudicate the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be list after three weeks with the response, if any, of the proposed Arbitrator.

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, 'the Act') by letter dated 06.04.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Mr. T.Muralidhar, retired District Judge (presently residing at Flat No.306, H.No.13-10-95, Vaishnavi Dwivedi Apartments, near Shiva Ganga Theatre, Gaddiannaram, Hyderabad – 500060; Mobile No.9848545970), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.